कार्यालय में काम करने वाले अधिकारियों ने भी अपने रिश्तेदारों के नाम, अपने नौकरों के नाम दूध की सप्लाई करने वालों में लिखवा रखे हैं और टेंकरों को ले रखा है? अगर इस प्रकार की शिकायतें मिली हैं तो क्या उनकी जांच की गई है ? दूसरा इसी से संबंधित सर्वाल यह है कि आपूर्तिकर्ताओं के खिलाफ जिन पर अनियमितताओं की शिकायतें हैं, मिलाबट की शिकायतें हैं क्या उनके विख्द कोई जांच की गई है और अगर की गई है तो क्या उनमें कोई दोषी पाया गया है ? क्या यह भी सही है कि ऐसे लोग जिन पर जांच चल रही है और दोषी भी पाए गए हैं उनके हारा भी दूध की आपूर्ति की जा रही है ? इन दोनों का सवाल में मती महोदय से जानना चाहती हैं।

MR. CHAIRMAN: Shri Surjewala.

भी बलराम जाखड़: अगर बेईमानी नहीं है
तो झगड़ा किस बास का है। कोशिश की जाती है
कि उनको चैक भी किया जाए, पकड़ा भी जाए
और: सपरविजयन भी किया जाए

हर रिजेक्शन पर पांच हजार से सात हजार पैनल्टी भी लगती है।

We are

trying todo our best.

प्रो० विजय कुझर मल्होताः 6 महीने की सजा; एक साल की सजा की वात करते हैं लेकिन दिल्ली मिल्क स्कीम के दूध को न कोई चैक कर सकता है, न कोई टेस्ट कर सकता है। कोई सजा नहीं हो सकती है... (ध्यवधान)

MR. CHAIRMAN: I have called an-otner Member already.

SHRI S. S. SURJEWALA: Mr. Chairman, I would like to know from the hon. Minister whether it is a fact that during the month of summer the prices of milk are 'artifically controlled by putting a ban on the making of milk products like *khoya*, *paneer*. etc.for the benefit of other consumers. I would like to know why this refection has been put on the produce

of the milk producers and the farmers. Why have they been deprived of this market benefit when liberalisation is taking place in the country and the industrialists and other manufacturers are allowed to take the benefit of the market conditions? Why have the farmers or the milk producers been deprived of the benefit of the liberalisation policy of the Government? Will the Government consider nit putting any kind of ban on milk products?

SHRI BALRAM JAKHAR: It is a very good question and the answer must also be good. I think the hon. Member wanted to know why milk products were not being supplied to Delhi during the months of summer. I will try to see that this does not happen again.

Occupation of Government Land on Lease by Delhi Golf Club

*283. SHRI SANJAY DALMIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the Delhi Golf Club is occupying Government land on lease:
- (b) whether the lease has recently been, renewed and if so, at what rate, terms and conditions:
- (c) what is the existing market rent for similar size of land on lease and whether the same is being charged from Delhi¹ Golf Club; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT (SHRI P. K. THUNGON): (a) to (d) A Statement is laid on the Table of the Sabha.

Statement

(a) Yes, Sir. Delhi Golf Club is accupy-ing Government land measuring 179 acres on Dr. Zakir Hussain Marg which was leased out by the Government on temporary lease basis to them. 25

(b) No, Sir. The previous lease expired i on 31-12-90. Terms for extension of lease | beyond not find the offer to their satisfaction, we will 31-12-90 have been offered to the 'Delhi Golf Club. Acceptance of the terms has not been received.

(c) and (d) In respect of the lands allotted to sports bodies/organisations, the annual ground rent for the land required for the built up area is whether you were going to charge them rent charged @ 5% of the institutional rate of Rs. 70 based on the market value. The institutional lakhs per acre per annum and for all other open rate which you had fixed was 5 per cent of Rs. areas used as play grounds, the annual licence | 70 lakhs. In this case you have fixed 5 per cent fee is charged @ Rs. 5000 per acre per annum. of Rs. 39 lakhs. Firstly, why are you not The notified rates are applicable from 1-4-92, In the terms offered to Delhi Golf Club in July. 1992 for extension of temporary lease the ground rent for the land required for built up area is at the rate of 5% of Rs. 39 lakhs per acre and the annual licence fees for the open areas @ Rs. 1000 per acre per annum based on the notified land rates applicable as on 1-1-91. The date from which the lease was to be renewed.

SHRI SANJAY DALMIA: The answer is not complete. The total value of land is to the tune of Rs. 1,000 crores. The institutional rate which you have fixed from 1st April, 1992 is 5 per cent of Rs. 70 lakhs. But in the case of the Delhi Golf Club, you have fixed a rent of 5 per cent of Rs. 39 lakhs. Why should there be a difference in the institutional rate charged for others and the Delhi Golf Club? Secondly, the lease expired on 31st December, 1990. They have not yet accepted your offer. As per your offer, the and nual rent comes to about Rs. 36 lakhs which is .36 per cent. The normal market rate is between 5 to 10 per cent and the rent would come to anywhere between Rs. 50 to Rs. 1000 crores. Instead of that, you are charging them Rs. 36 lakhs. This offer was sent to them three years back and they have not yet accepted it. I would like to know what happens if they do not accept the offer. What do you propose to do in that case? Secondly, why have you fixed the rent on a lower value than the normal market value?

SHRI P. K. THUNGON: In case they do crtainly take over the land. The rates have been mentioned in the reply pertain to a notification issued on 1st January, 1991. After that another notification! was issued in April, 1992.

to Questions

SHRI SANJAY DALMIA: I had asked charging them 5 per cent of Rs. 70 lakhs? Secondly, why are you not charging them rent based on the market value? Why are you charging them Rs. 36 lakhs, when the market value is Rs. 1000 crores? Is there any justification? Is there any specific reason for doing this?

SHRI P. K. THUNGON: Whatever is the institutional rate that we have fixed, rent will be charged at the same rate even in the case of Delhi Golf Club. Let there be no ambigulity on that account.

SHRI SANJAY DALMIA: When are you going to decide the case? It is already three years.

SHRI P. K. THUNGON: It is not as if the Government is delaying it. The Government has sent its proposals. It is the Delhi Golf Club which has not yet confirmed its acceptance and negotiations are still going on.

SHRI SANJAY DALMIA: In the case of Juggis and Jhopris, you ask the people to leave the place immediately. Why not here?

THE MINISTER OF URBAN DEVE-LOPMENT (SHRIMATI SHEILA KAUL): A number of meetings were held to solve this probem. We have been at it for the last two to three years. We had a meeting in 1991 and the Golf Club people had also participated in that meeting. But when they went back, they ever did not honour what ever they had said. Another meeting was held

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oa 2nd July, 1991. The previous meeting was held on 9-5-1991. Two more meetings were also held. Finally, on 28-7-92, another meeting was held in which this offer was made. According to this offer, the rent for the land required for built-up, area is at the rate of 5% of Rs. 39 lakhs per acre. Parking area and lounge area would not be included in the builtup area. The rent will be revised after twenty years. The fee for green area other than the built-up area is Rs. 1,000 per acre per annum and this will also be revised after twenty years. All these conditions were laid down in the

MANY HON. MEMBERS: Then, cancel it.

offer and we have done everything. Even

today, the Golf Club people cannot come to a

final decision. How long can we wait?

SHRIMATI SHEILA KAUL: It is a good thing that this question has been asked. We will see what they will do. I am happy about this question.

SHRI SANJAY DALMIA: Sir, my second supplementary . . . (Interruptions). . .

MR. CHAIRMAN: You have already asked ... (Interruptions)...

SHRI SANJAY DALMIA: This reply was in response to my first supplementary.

MR. CHAIRMAN: You put a question without parts. I thought this was your third supplementary.

SHRI SANJAY DALMIA: What I am trying to say is that if they don't agree to the offer-the present one is in any case an unfair one-by 31st March, 1994. the Government should take over the land. I want to know whether this will be possible and whether there is any pressure which will not allow the take-over of the land by 31st March, 1994.

SHRIMATI SHEILA KAUL: There is no pressure on us ... (Interruptions)...

MR. CHAIRMAN: Are you going to nationalise the Golf Club?

SHRIMATI SHEILA KAUL: There is no pressure on us because the land is ours. We have only given the land on lease and want the land to be kept in a good condition. They are doing a good job for us because they are keeping the place green for the people of Delhi. We also want greenery for our lungs and they are doing that job for us. At the same time we want a fair deal. They have to complete the lease sooner or later (Interruptions) ...

SHRI RAJNI RANJAN SAHU: What is the Minister doing for the poor people who are living in *Jhuggis*?

MR. CHAIRMAN: I have called Mr. Vishvjit P. Singh. Mr. Singh, please go ahead.

SHRI VISHVJIT P. SINGH: Mr. Chairman, Sir, for the last few years, we have been watching the developments in the Golf Club. The Golf Club whtich is treated as a professional institution by the Ministry, which has got this land on specific leases on concessional terms, is not a professional institution. We find that there is a tussle. There is a tug-of-war among different groups for control of the Golf Club. A whole lot of nonprofessionals or meek members, people who have never seen the golf equipment in their whole life, are becoming members of the Golf Club. There are unseemly scenes. Every group is trying to take over the management. Everywhere in the world, such professional clubs are managed professionally and are earning foreign exchage from the tourists who come for golfing. This Golf Club is making money from the foreign tourists. But it is making money for itself. By one visit to the Golf Club, you will find what they are doing. This is the way they are doing. They are having a lot of money in their bank accounts. I want to know from the hon. Minister whether she is going to charge them at the market rate. According to me, there is no cancellation of the lease deed and the land should remain with the Golf Club. But we should use it to earn valuable foreign exchange. Will the Minister charge from the Golf Club, us the hon. Member, Shri Dalmia has said, a proper, happy that the hon. Member's are so much professional fee? Don't give them any! concessional rate. Charge them at the mar ket rate. Let us earn proper money from the Golf Club

1.000 crores.

a pity that I am not a member of the Golf. Club. If I were a member of the Golf Club, I would have known that earlier. But I am very grateful to the hon. Member that he has given all the information as! to what is going on there. But I will see that something is done and we do not suffer losses. But we have to put them at par with the other institutions that are there. And what we charge the other insti tutions, we have to charge these people I also. (Interruptions)

SHRI VISHVJIT P. SINGH: This has become a non-professional body. How can you treat them at par with the others?

MR. CHAIRMAN: Mr. Bhandare.

SHRI S. VIDUTHALAI VIRUMBI: Sir, the hon. Minister said that she will do something. They must charge the market rate.

MR. CHAIRMAN: Let a Member who is a golfer ask a question.

SHRI S. VIDUTHALAI VIRUMBI: They should do something.

MR. CHAIRMAN: She said that she will take some action. Mr. Bhandare, please put your question.

(Interruptions)

AN HON. MEMBER: We want a Half-anhour discussion.

MR. CHAIRMAN. You please give notice. (Interruptions) If you want it. I am prepared to allow it if you give notice. (Interruptions) Please sit down. I know it is an interesting game. But golf is not played in such excitement.

SHRIMATI SHEILA KAUL: Sir, I am interested in golf clubs. And I will be very happy if thty start playing golf also there because that will help in their mental and physical health. But, Sir, there is one thing. In SHRI P. UPENDRA: The land is worth 'Rs. this big noise, nothing can be heard. And it is not possible for me to come to a certain conclusion as to what they really want. If they SHRIMATI SHEILA KAUL: Sir, it is ask one by one, I will be too happy to reply.

MR. CHAIRMAN: Mr. Bhandare.

SHRI SANJAY DALMIA: Sir, let Us have a Half-an-hour discussion.

(Interruptions)

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Sir, I find that as a golf ball goes into the rough, the question Is also getting into the rough. Two things must be realised. Today, New Delhi is one of the best international capitals and one of the reasons is the existence of this beautiful golf club in the capital.

SHRI RAJNI RANJAN SAHU: It is wrong.

(Interruptions)

AN HON. MEMBER: He has a right to express his views.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I know there is a view that all Members of Parliament should not stay in the houses in which they are staying, but like millions of our citizens should be on the pavements. But the point which I am making is that this is primarily a sporting institution, where the game is played, and many youngsters are now coming up, making their presence felt in the international tournaments. Therefore, all that I want to ask the hon. Minister . . .

SHRI V. NARAYANASAMY: It has become a business institution.

(Interruptions) MR.

CHAIRMAN: Please sit down,

SHRI MURLIDHAR CHANDRAKANT BHANDARE: It is like somebody saying that politics has become a business. Pardon me saying this. We, the Members, take care to see that it does not become a business. All that I want to know from the hon. Minister is this: Would she take an attitude towards this sporting institution which the Government is taking towards the other sporting institutions? Would she consider it on the basis of all the circumstances and the merits of the case?

SHRI BHUBANESHWAR KALITA Provided the same infrastructure is given to the others.

SHRIMATI SHEILA KAUL: In fact, I have already stated. That is the main objective that we have in mind.

MR. CHAIRMAN: Question No. 284.

Delinking of Colleges from University of Delhi

*284. SHRI SHIV PRATAP MISHRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is fact that Government is considering to delink colleges from the University of Delhi; and
- (b) if so, what are the details in this regard and if not. the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT, of EDUCATION AND DEPTT. OF CULTURE (KUMARI SEIJA) : (a) No Sir. The Government is not considering to delink any college from the University of Delhi.

(b) The general scheme of the Delhi University Act, 1992 provides that no educational institution within the limits of the State of Delhi shall be associated with or admitted to the privileges of any university other than the University of Delhi.

SHRI SHIV PRATAP MISHRA: 1 would like to know from the hon. Minister whether it is a fact that Justice K. Punaiah

Committee has recommended delinking Delhi University colleges from the Delhi University by setting up a Delhi Colleges Grants Council and I would like to know from the Minister whether the recommendations of Justice Punaiah Committte are consistent with the UGC Act and the Delhi University Act, passed by Parliament or whether they impfnge upon both and would affect the autonomous functioning of Delhi University Act, passed by Parliament or action taken so far by the Government on the recommendations made by Justice K. Punaiah.

to Questions

KUMARI SELJA: Sir, the Punaiah Committee did not consider delinking at all. It only had to do with the funding and that was considered by a committee of the UGC in a meeting of the UGC but because of lack of adequate information, Justice Punaiah Committee was asked to go into it again.

SHRI SHIV PRATAP MISHRA: My second supplementary is, I would like to know the names of the teachers' organisations and the Managing Committee of the colleges who keeping in view the Delhi University Act of 1922, have opposed the implementation of the recommendations of Justice K. Punaiah with regard to delinking of colleges from the Delhi University and on what grounds they are opposing the recommendation and the decision taken by the Government so far, and if no decision has been taken so far, when would a final decision be taken in this regard?

KUMARI SELJA: As I said, there is no question of delinking of the colleges at all. So, the question asked by the hon. Member does not arise. There is no such decision] to delink the colleges.

श्री ओ० पी० कोहली : सभापति महोदय. क्या पूर्वय्या कमेटी की रिपोर्ट में यह जो सिफारिश की गई है कि दिल्ली के कालेजों के लिए एक अलग फंडिंग कमेटी होगी, इस सिफारिश को दिल्ली युनिवसिटी टीचर्स एस । सिएशन करलेजों को यनिवसिटी से डी-लिंक